

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 404 of 2022

In the matter of : -

Sanyogita Singh ... Applicant

Versus

State of U.P. & others ... Respondents



REPLY ON BEHALF OF
RESPONDENT NO.3, GREATER NOIDA
INDUSTRIAL DEVELOPMENT AUTHORITY

MOST RESPECTFULLY SHOWETH:

The Respondent abovenamed submits the following reply to the averments made in the Original Application No.404 / 2022.

Reply to "Brief introduction of the Parties"

1. In reply to the contents of para 1 of the "Brief Introduction of the Parties", it is submitted that assuming but not admitting that the Applicant is a resident of Block No.N, Sector 3, Delta, Greater Noida, then also it is disputed and denied that the Applicant is a

victim of any action of the answering Respondent, as alleged. It is further submitted that the application itself is based on incorrect averments and / or twisting of material facts, which would be demonstrated in the subsequent paragraphs of this reply.

2. Contents of para 2 and 3 of the "Brief Introduction of the Parties", need no reply from the answering Respondent as the same merely intends to describe those Respondents. In any case, it is for those Respondents to respond to the averments made therein.

3. In reply to the contents of para 4 of the "Brief Introduction of the Parties", it is submitted that the answering Respondent is not a company. It is a statutory Authority constituted under the provisions of the U.P. Industrial Area Development Act, 1976 for the legislative intent set out in the said enactment.

Reply to Brief Facts:

4. Contents of para 1 of the brief facts, as stated, are wrong and denied. It is not disclosed in the paragraph under reply as to from whom any enquiry, if at all, was made by the Applicant. The paragraph under reply is bereft of any detail. It is wrong to attribute



any ill motive to the answering Respondent. It is wrong to contend that the answering Respondent communicated to the Applicant that a Nursery was being set up in green belt, as alleged. It is wrong and denied that there was any plan at any stage to set up a C & D waste plant in the green belt in question or any C & D waste plant has been set up or would be set up in future at the site in question. The enclosure has a small area of 600 sq mt in one corner of the Green belt facing the 80 mt wide road and is far away from the residential area. The total area of Sector Delta is more than 4.79 lakh sq mt while the area devoted to green in this sector alone is over 55,000 sq mt. It is clarified that this enclosure is intended to be a only collection centre, where from the C & D waste is to be carried to the C & D waste plant located in Sector Eco Tech-3. It is further clarified that till date this enclosure has actually not been used at all for collection of the C & D waste.



5. Contents of para 2 of the brief facts, as stated, are wrong and denied. It is reiterated that as per records of the answering respondent at no time anyone from the Office of the answering Respondent ever communicated to the applicant that a Nursery was being set up in the green belt. It is wrong and denied that C & D

waste was being dumped in the enclosure temporarily constructed in the green belt. It is reiterated that till date no collection of the C & D waste has been done in this enclosure. It is submitted that under the Rules, 2016, collection centers are permissible. Such centres are erected at places, where C & D waste is likely to be generated. The generation of C & D waste is a temporary phase and it is inevitable in the process of development. It may be noticed that even for collection of garbage from households, garbage collection centers are set up within the colonies, where from the garbage is taken to the dedicated site for disposal. The collection centers for garbage as also for C & D waste is a necessity and cannot be faulted with.

6. In reply to the contents of para 3 of the brief facts, it is submitted that the document filed as Annexure – 3 is undated. It is further submitted that the contents of the said letter, alleging that C & D waste is being dumped in and around the green belt is factually incorrect. The Applicant has not been able to file a single photograph of the alleged dumping. The enclosure (having an area of 600 sq mt) made in a corner of the green belt (having an area of over 55,000 sq mt for Sector Delta), is facing the 80 mt wide road and is away from the residential area. The enclosure is proposed only



as a collection centre and not as dumping ground. A lay out plan of the Sector Delta is annexed hereto and marked as ANNEXURE R-3/1. The collection centres need to be identified wherefrom the C & D waste generated from the area in its vicinity is temporarily stored and upon reaching sufficient quantity can be carried in trucks to the C & D waste plant. The Master Plan does permit the setting up of collection centres in the green area which is the most appropriate place. relevant page of the Master Plan is annexed hereto and marked as ANNEXURE R-3/s. This enclosure, as stated earlier, till date, has not been used at all. The C & D waste is generated by the residents of the city during the process of construction and / or renovation. The same is required to be disposed of in a scientific manner. From every site, where it is generated, it would not only be cumbersome but not advisable in the interest of environment protection, to be transported directly to the plant, therefore, collection centres need to be identified in several places within the city at which it is temporarily brought wherefrom it is transported in bulk to the C & D waste plant site.



7. Except for the fact that letter dt. 2.3.2022 was written by the concerned Officer to the RWA, Sector Delta, the contentions made

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in paragraphs 4 and 5 are wrong and denied. The reply, on behalf of the answering respondent, was rightly and justifiably sent but this reply is being misread and misinterpreted. The reply categorically records that “the temporary collection centers” had been set up for collection of the C & D waste emanating from the area around the Sector and once the particular quantity is arrived at, it is transported in a big vehicle to the C & D waste plant. The collection centers are enclosed by a temporary shed and do not result in any pollution, which would have been the case if from every site in the city where the C & D is generated, the same were to be carried to the plant.

8. Contents of para 6 of the brief facts, as stated, are wrong and denied. The Applicant is guilty of not only misreading and misinterpreting but also twisting the contents of the reply dt. 2.3.2022, which was sent on behalf of the Greater Noida Industrial Development Authority. The Applicant has wrongly stated that in the aforesaid reply, the GNIDA stated that a C & D waste plant was being set up in the concerned green belt.



9. Contents of para 7 and 8 of the brief facts, in so far as they refer to the GNIDA's Policy of 2019 or the C & D Waste

Management Rules, 2016 are concerned, the same are matters of record and as such need no reply. Paragraph 10 of the said Policy clearly state that in the matter of storage and processing or re-cycling the C & D waste, the guidelines are provided by the C & D Waste Management Rules, 2016. While it is correct that Rule 5 of the Rules, 2016 (relevant pages not even filed as part of Annexure -7 as is clear from the continuous paging of the Original Application) do not deal with the issue as to in which area a C & D waste plant is to be set up. Rule 5 envisages the setting up of a plant for disposal of the C & D waste. At this stage, it is pertinent to submit that Rule 4(4) of the said Rules clearly contemplate and provide for setting up of collection center of the C & D waste. Similarly, Rule 5(1) also talks of collection of the C & D waste. Collection is thus to be made at designated collection centers, wherefrom the waste so collected is periodically transferred to the C & D waste plant. However, both these provisions find no mention in the paragraph under reply.

10. Contents of para 8 of the brief facts, as stated are incorrect. Rule 7 of the Rules, 2016 also contemplates collection centers, which are to be provided at suitable sites. Para 5 of Schedule - I mentioned in Rule 7(1) of the Rules, 2016 deal with the processing



and re-cycling site and not storage site as is sought to be wrongly averred in the paragraph under reply.

11. Contents of para 9 of the brief facts are wrong and denied. It is wrong to contend that the Respondent No.3 in its reply dt. 2.3.2022, accepted that a C & D waste plant is being set up in the green belt in question. The said letter of Respondent No.3 is part of the Original Application. The contents of the said letter are being twisted and misread.

12. Contents of para 10 of the brief facts are also wrong and denied. No C & D waste plant has either been set up or was ever proposed or is now proposed to be set up in the green belt in question. It is wrong to contend that there has been any violation of the C & D Waste Management Rules, 2016, as alleged.

13. Contents of para 11 of the brief facts are vague and unsupported by any document or any scientific data. Neither any study at all has been made nor is referred to in the paragraph under reply, so as to give an indication that on account of setting up of temporary collection enclosure in a small portion of the green belt,



has resulted in any PM 10 pollutant. The allegation of steep rise in PM-10 pollutants is factually wrong and far fetched when no collection till date has been made at this centre. The contents of paragraph under reply are not worthy of any credence.

14. Contents of para 12 of the brief facts are equally vague and bereft of any details. No dumping ground / shed has been erected in the green belt in question. It is a temporary collection center, which has an area of 600 sq. mtrs. while the green belt is of 55,182 sq. mtrs. It is wrong to contend that because of the said enclosure, re-charging of ground water would be affected at all.

15. In reply to the contents of paragraphs 13, 14, 15 and 16, it is submitted that the judgments referred in those paragraphs are also being misinterpreted. The Andhra Pradesh and Rajasthan judgments deal with the issue of dumping of garbage in the Park, which is not the case in hand. Only a temporary collection center has been made over a small area which factually till date has not even been used at all. It is clarified that while erecting the temporary enclosure, no trees, plants or shrubs were cut. In fact, there is no allegation to this effect in the Original Application itself.



16. Contents of para 17 of the brief facts are a mere repetition of the allegation that C & D waste plant has been set up in the green belt, which is factually wrong, hence denied.

17. Contents of para 18 of the brief facts are disputed and denied. It is reiterated that the Original Application is filed by making incorrect averments and also twisting the contents of the answering Respondent letter dt. 2.3.2022. In the circumstances, it is wrong and denied that the Applicant has been acting bonafide, as alleged.

18. Ground Nos. (A) to (N) are a mere repetition of the earlier paragraphs of the Original Application. The averments contained in those paragraphs have been suitably replied. That reply may be taken as reply to the grounds as well.

19. In reply to the paragraph regarding cause of action, it is submitted that the instant application has been filed without any cause of action and is based on an incorrect premise. It is disputed and denied that the Applicant has no other efficacious or effective remedy except by approaching this Hon'ble Tribunal. The



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avermment, that no other similar application has been filed by the Applicant either before the Hon'ble High Court or before the Hon'ble Supreme Court is not admitted for want of knowledge. The Applicant may be put to strict proof of such averment.

20. In the premises, it is submitted that when no C & D waste plant has been set up in the green belt, the question of removal of the same does not arise. So far as the temporary enclosure is concerned, the same is also not a dumping ground but only a mere collection center which till date has not been used. It is temporary in nature and once in the vicinity, the C & D waste is not generated, the same would also be removed. It is also submitted that the Applicant is not entitled to any relief as prayed. It is further submitted that the application is devoid of merits and the same deserves to be dismissed. The answering Respondent prays accordingly.

NEW DELHI


RESPONDENT No. 3

DATED: 10.03.2023

through

(BINAY KUMAR DAS)
Advocate





BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 404 of 2022

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AFFIDAVIT

I, Utsav Kumar Niranjn, S/o Kaushalendra Singh Niranjn, aged about 34 years, resident of House No. 26, Staff Colony , Sector Eta - I, Greater Noida, presently at New Delhi, do hereby solemnly affirm and state as under:

1. I am presently posted as Senior Manager (In-charge), Health Department with the Greater Noida Industrial Development Authority, Respondent Mo. 3 abovenamed, and as such well conversant with the facts deposed herein below:



2. I state that the accompanying reply has been drafted under my instructions. I have perused the same and state that the factual

contents thereof are true and correct to my knowledge as derived from the records maintained in the Office of the said Authority.



DEPONENT

Verification:

Verified at Noida / New Delhi on this the 10 day of March, 2023 that the factual contents of this affidavit are true and correct to my knowledge as derived from the records and that nothing stated herein is false and nothing material has been concealed therefrom.



DEPONENT



ATTESTED

Narendra Narayan Agnihotri
Advocate (Notary)
R. No. 2320
NOIDA, G.B. Nagar

11 0 MAR 2023

AREA STATEMENT

NET AREA OF THE SECTOR	479056	47.91	100
AREA UNDER RESIDENTIAL PLOTS	280065	28.06	54.39
AREA UNDER FACILITIES	40213	4.02	8.39
AREA UNDER ROADS	103866	10.38	21.48
AREA UNDER OPEN SPACES	19190	1.92	4.02
AREA UNDER GREEN BELT	55182	5.52	11.42

SALABLE AREA	6279
NON-SALABLE AREA	3721
POPULATION DENSITY	116 PPH/A
PLOTS	NOS.
450	300
350	158
200	71

SIZE	NOS.
15.0 * 30.0	300
14.0 * 25.0	158
10.0 * 20.0	71

13. 1. Location marked for use on the basis of the plan of a block which has been approved for approval.

14. 2. Location marked for use on the basis of the plan of a block which has been approved for approval.

15. 3. Location marked for use on the basis of the plan of a block which has been approved for approval.

16. 4. Location marked for use on the basis of the plan of a block which has been approved for approval.

17. 5. Location marked for use on the basis of the plan of a block which has been approved for approval.

18. 6. Location marked for use on the basis of the plan of a block which has been approved for approval.

19. 7. Location marked for use on the basis of the plan of a block which has been approved for approval.

20. 8. Location marked for use on the basis of the plan of a block which has been approved for approval.

21. 9. Location marked for use on the basis of the plan of a block which has been approved for approval.

22. 10. Location marked for use on the basis of the plan of a block which has been approved for approval.

23. 11. Location marked for use on the basis of the plan of a block which has been approved for approval.

24. 12. Location marked for use on the basis of the plan of a block which has been approved for approval.

25. 13. Location marked for use on the basis of the plan of a block which has been approved for approval.

NOTE: THE LOCATION OF 33/11 ELECTRIC SUBSTATION HAS BEEN MARKED IN LAYOUT NEAR FACILITY PLOT NO. F-9

NOTE: The ex-post-facto approval was granted to the layout plan in the 28th board meeting held on 18th Sept 1998.

NO.	REVISIONS	DESCRIPTION	DATE
1.	Layout Modified	As per CEZ's approval	FOR APPROVAL
2.	Layout Modified	As per CEZ's approval	FOR APPROVAL
3.	Layout Modified	As per CEZ's approval	FOR APPROVAL
4.	Layout Modified	As per CEZ's approval	FOR APPROVAL
5.	Layout Modified	As per CEZ's approval	FOR APPROVAL
6.	Layout Modified	As per CEZ's approval	FOR APPROVAL
7.	Layout Modified	As per CEZ's approval	FOR APPROVAL
8.	Layout Modified	As per CEZ's approval	FOR APPROVAL
9.	Layout Modified	As per CEZ's approval	FOR APPROVAL
10.	Layout Modified	As per CEZ's approval	FOR APPROVAL
11.	Layout Modified	As per CEZ's approval	FOR APPROVAL
12.	Layout Modified	As per CEZ's approval	FOR APPROVAL
13.	Layout Modified	As per CEZ's approval	FOR APPROVAL
14.	Layout Modified	As per CEZ's approval	FOR APPROVAL
15.	Layout Modified	As per CEZ's approval	FOR APPROVAL
16.	Layout Modified	As per CEZ's approval	FOR APPROVAL
17.	Layout Modified	As per CEZ's approval	FOR APPROVAL
18.	Layout Modified	As per CEZ's approval	FOR APPROVAL
19.	Layout Modified	As per CEZ's approval	FOR APPROVAL
20.	Layout Modified	As per CEZ's approval	FOR APPROVAL
21.	Layout Modified	As per CEZ's approval	FOR APPROVAL
22.	Layout Modified	As per CEZ's approval	FOR APPROVAL
23.	Layout Modified	As per CEZ's approval	FOR APPROVAL
24.	Layout Modified	As per CEZ's approval	FOR APPROVAL
25.	Layout Modified	As per CEZ's approval	FOR APPROVAL

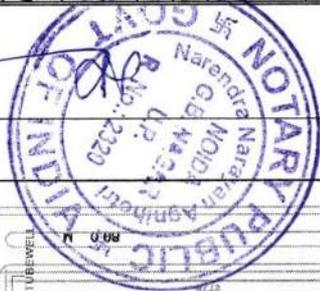
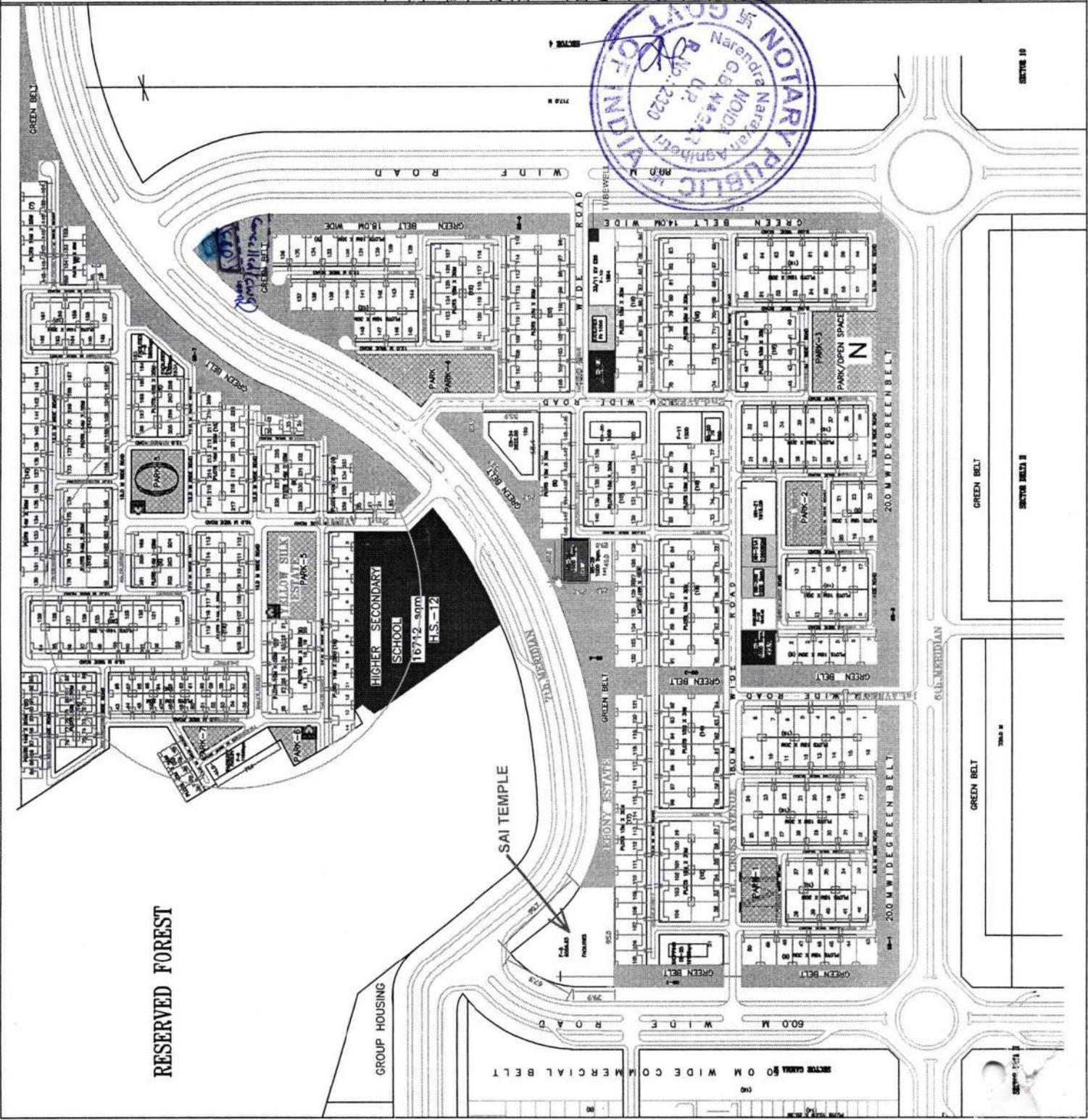
PROPOSED LAYOUT PLAN FOR SECTOR DELTA III (SECTOR 3)

N SCALE 1:1500 DATE MARCH 1994

PREPARED BY: [Name] DRAWN BY: [Name] CHECKED BY: [Name]

APPROVED BY: [Signature] DATE: [Date]

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY



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10.2 Use Premises

Use premises means one of the many sub-divisions of a use zone, designated at the time of preparation of layout plan, for a specific main use or activity.

There shall be use premises as designated in para 10.3.

Use activities permitted in use premises are given in para 10.4

10.3 USE PREMISES PERMITTED IN USE ZONES

USES/USE ACTIVITIES PERMITTED IN USE PREMISES

Sl.No.	Use Premises	USE ZONES										
		R	C	M	I	Green areas		T1	T2	IG	Agri.	
						P1	P2					
Ia.	Abadi Expansion Plots	P	NP	P	P	NP	NP	P	P	P	P	P
1.	Amusement and Entertainment Park	NP	NP	NP	NP	P	NP	NP	NP	NP	NP	NP
2.	Bank	P	P	P	P	NP	NP	P	P	NP	NP	P
3.	Barat Ghar	P	P	NP	NP	NP	NP	NP	NP	NP	NP	N
4.	Burial and Cremation ground, cemeteries	NP	NP	NP	NP	NP	NP	NP	NP	NP	P	N
5.	Bus depot and workshops.	NP	NP	P	NP	NP	NP	P	P	NP	NP	N
6.	Bus terminal, LRT terminals/Metro Station and terminal	NP	P	P	P	NP	NP	P	P	NP	NP	P
7.	Cargo and booking office	NP	P	P	NP	NP	NP	P	P	NP	NP	P
8.	Cinema/Multiplex	NP	P	P	NP	NP	NP	P	P	NP	NP	P
9.	Clinical Laboratory	P	P	P	P	NP	NP	NP	NP	P	NP	P
10.	Community Centre/Auditorium/Banquet Hall	P	P	P	P	P	NP	P	P	P	NP	P
11.	Convenient/Sector Shopping	P	NP	P	P	NP	NP	P	P	P	NP	P
12.	Courts	NP	NP	NP	P	NP	NP	NP	NP	NP	NP	N
13.	Creche and Day Care Centre	P	P	P	P	NP	NP	P	P	NP	NP	P
14.	Dairy Farming/Poultry farms	NP	NP	NP	NP	NP	NP	NP	NP	NP	P	N
15.	Dharamshala	P	P	NP	NP	NP	NP	P	P	NP	NP	N
16.	Dispensary	P	P	P	P	NP	NP	P	P	NP	NP	P
17.	Drive in cinemas	NP	P	NP	NP	P	NP	NP	NP	NP	NP	N
18.	Educational Institutions including Training Centre	NP	NP	NP	P	NP	NP	NP	NP	P	NP	P
19.	Fair Ground	NP	NP	NP	P	P	NP	NP	NP	NP	NP	N
20.	Farm House	NP	NP	NP	NP	NP	NP	NP	NP	NP	P	N
21.	Gas Godowns	NP	NP	P	NP	P	NP	NP	NP	NP	P	N
22.	Golf Course	NP	NP	NP	NP	P	NP	NP	NP	NP	NP	N
23.	Higher Secondary School	P	NP	NP	P	NP	NP	NP	NP	NP	NP	P
24.	Hospital	P	NP	NP	P	NP	NP	NP	NP	NP	NP	P
25.	Hostel, Guest House, Boarding House, Lodging house	P	P	P	P	NP	NP	P	P	NP	NP	P
26.	Hotel	NP	P	NP	P	NP	NP	P	P	NP	NP	P
27.	Hawkers area	P	P	P	P	P	NP	P	P	P	NP	P
28.	Industrial plot/flatted factory plot	NP	NP	P	NP	NP	NP	NP	NP	NP	NP	P
29.	IT Park/ unit enabled services	NP	NP	P	P	NP	NP	NP	NP	P	NP	P
30.	Milk Chilling Centers	NP	NP	P	NP	NP	NP	NP	NP	NP	P	N
31.	Motel	NP	NP	NP	NP	NP	NP	P	P	NP	P	N
32.	Motor garage and workshop	NP	P	P	NP	NP	NP	P	P	NP	NP	N



Sl.No.	Use Premises	USE ZONES										
		R	C	M	I	Green areas		T1	T2	IG	Agri.	IIT
						P1	P2					
33.	Museum, Art Gallery, Exhibition Centre.	P	P	P	P	NP	NP	NP	NP	P	NP	P
34.	Night Shelter	P	P	P	NP	NP	NP	P	P	NP	NP	NP
35.	Nursery and Kindergarten School	P	NP	NP	NP	NP	NP	NP	NP	NP	NP	NP
36.	Nursing Home	P	P	P	P	NP	NP	NP	NP	NP	NP	P
37.	Offices	P	P	P	P	NP	NP	P	P	NP	NP	P
38.	Oil depot	NP	NP	P	NP	P	NP	NP	NP	NP	P	NP
39.	Open air theatre	P	P	NP	P	P	NP	NP	NP	P	P	NP
40.	Orchard	P	NP	P	P	P	P	P	P	P	P	P
41.	Orphanages	P	NP	NP	P	NP	NP	NP	NP	NP	NP	NP
42.	Park	P	P	P	P	P	P	P	P	P	P	P
43.	Parking	P	P	P	P	P	P	P	P	P	P	P
44.	Petrol Pump/Fuel Station	P	P	P	P	P	P	P	P	P	P	P
45.	Plant Nursery	P	NP	P	P	P	P	P	P	P	P	P
46.	Play ground	P	P	P	P	P	P	P	P	P	NP	P
47.	Police Lines, Civil Defense and Home Guards	NP	NP	NP	P	NP	NP	NP	NP	NP	NP	NP
48.	Public Utilities and Services/facilities	P	P	P	P	P	P	P	P	P	P	P
49.	Railway freight godowns.	NP	NP	P	NP	NP	NP	P	P	NP	NP	P
50.	Recreational Club	P	P	P	P	P	NP	P	P	P	NP	P
51.	Religious premises	P	NP	P	P	NP	NP	NP	NP	P	NP	P
52.	Research & Development Centres.	NP	NP	P	P	NP	NP	NP	NP	P	NP	P
53.	Residential group housing (flatted).	P	NP	P	P	NP	NP	NP	NP	NP	NP	P
54.	Residential plot/plotted housing.	P	NP	P	P	NP	NP	NP	NP	NP	NP	NP
55.	Restaurant	P	P	P	P	NP	NP	P	P	P	NP	P
56.	Rural Centre	NP	NP	NP	NP	NP	NP	NP	NP	NP	P	NP
57.	Shooting range	NP	NP	NP	NP	P	NP	NP	NP	NP	NP	NP
58.	Shopping Centres	NP	P	P	P	NP	NP	P	P	P	NP	P
59.	Social and Cultural Centre	P	NP	NP	NP	NP	NP	P	P	P	NP	P
60.	Specialised parks/theme parks and gardens	P	P	P	P	P	P	P	P	P	P	NP
61.	Sports Complex/Centre	NP	NP	P	P	P	NP	NP	NP	P	NP	NP
62.	Sports City	P	NP	NP	P	P	NP	NP	NP	P	NP	NP
63.	Storage, godowns and warehousing, cold storage	NP	P	P	NP	NP	NP	P	P	NP	P	NP
64.	Swimming Pool	P	NP	P	P	P	NP	NP	NP	P	NP	NP
65.	Transport booking office (rail, road and air)	NP	P	P	P	NP	NP	P	P	NP	NP	P
66.	Transport Nagar	NP	NP	P	NP	NP	NP	P	P	NP	NP	P
67.	Vending Booth, Kiosks	P	P	P	P	P	P	P	P	P	NP	P
68.	Weekly Market	P	P	NP	NP	NP	NP	NP	NP	NP	NP	NP
69.	Wholesale Trade	NP	P	NP	NP	NP	NP	P	P	NP	NP	NP
70.	Women's Hostel	P	NP	NP	P	NP	NP	NP	NP	NP	NP	NP
71.	Zoo	NP	NP	NP	NP	P	NP	NP	NP	NP	NP	NP

* P-Permitted, NP-Not Permitted, R-Residential, C-Commercial, M-Industrial, I-Institutional, P1-Recreational green P2- Nurseries and Horticulture, Transportation, T2- Multi Modal Transport Hub & Multi Modal Logistic Hub, Agri-Agricultural, IIT- Integrated Industrial Township

All use premises not covered in the above table, shall be permissible in various use zones after approval of the Authority's Board.

Uses permissible in Multi Modal Transport Hub & Multi Modal Logistic Hub will be as per Activities and uses approved by Govt.



44. PARKING
Parking, kiosks, public convenience.
45. PETROL PUMP/FUEL STATION
Petrol Pump/Fuel Station, Automobile Repair Shop service shops, convino,
46. PLANT NURSERY.
Nursery
All structures shall be temporary in nature.
47. PLAY GROUND
Play Ground, Parking (upto 10% area), indoor games hall
Support facilities (upto 10% ground coverage and 20 FAR).
48. POLICE LINES, CIVIL DEFENCE & HOME GUARD
District Police Office and Civil Defence & Home Guard, Hostel, Play
Ground.
Support facilities upto 25% of FAR, staff housing 15% of FAR.
49. PUBLIC UTILITIES AND FACILITIES/SERVICES
Overhead Tank, Underground Tank, Oxidation Pond, Septic Tank,
Pumping Stations, Electric Sub-Station, Fire post, fire station, police post,
police station, post office, post and telegraph office, telephone exchange,
transmission tower, satellite/telecommunication centre,
observatory/weather office, radio and television centers, waste disposal and
treatment site and such other utilities and services.
Support facilities up to 5% of FAR.
50. RAILWAY FREIGHT GODOWN
Railway Freight Godown, Care Taker's Office,
Support facilities up to 5% of FAR.
51. RECREATIONAL CLUB
Recreational club, swimming pool, indoor and outdoor games facilities,
guest rooms, restaurant
Support facilities up to 25% of FAR.
52. RELIGIOUS PREMISES/BUILDING
Religious buildings, Ashram, Bathing Ghat, Gaushala, Charitable
Dispensary, Library, flower shops, sweet shops and other shops and
facilities related to religious activities up to 15% of FAR.
53. RESEARCH AND DEVELOPMENT CENTRE
Research and Development Centre,
Staff housing up to 15% FAR. Hostel and support facilities up to 35% of
FAR.
54. RESIDENTIAL – GROUP HOUSING (FLATTED/PLOTTED)

